

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 28489/2023

(Arising out of impugned final judgment and order dated 03-11-2023
in MA No. 232/2021 passed by the High Court Of M.p At Indore)

PERNOD RICARD INDIA PRIVATE LIMITED & ANR. Petitioner(s)

VERSUS

KARANVEER SINGH CHHABRA Respondent(s)

(FOR ADMISSION and I.R.)

Date : 05-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Hemant Singh, Adv.
Ms. Mamta Jha, Adv.
Mr. Mohit D. Ram, AOR
Mr. Rajul Shrivastav, Adv.
Ms. Monisha Handa, Adv.
Mr. Sambhav Jain, Adv.
Ms. Reha Mohan, Adv.
Mr. Anubhav Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice on the prayer for stay as well as on the Special Leave Petition returnable on 19 January 2024.
- 2 Dasti service, in addition, is permitted.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR